

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**CUSTOMS MISCELLANEOUS APPLICATION NO. 86324 OF 2025
IN
CUSTOMS APPEAL NO. 85437 OF 2022**

(Arising out of Order-in-Appeal No. 1366 (Gr.-IIC-F)/2019 (JNCH)/Appeal-II dated 04.10.2019 passed by the Commissioner of Customs, Central Excise & Service Tax Appeals, Nhava Sheva.)

**ADDL COMMISSIONER OF CUSTOMS-NHAVA
SHEVA – I
JNPT, CUSTOMS HOUSE,
NHAVA SHEVA, RAIGAD-400 707.**

Appellant

Vs.

**A 1 TRADERS
P S JETWAN NAGAR, OPP. DOLAS KIRAN,
A STORE GALEGAON MOHANE
AMBIVALI EAST,
MAHARASHTRA-421102.**

Respondent

Appearance:

Shri Jitesh Jain, Joint Commissioner, Authorised Representative for the Appellant.

None for the Respondent.

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85994/2025

Date of Hearing: **26/06/2025**

Date of Decision: **26.06.2025**

Miscellaneous application filed for withdrawal of appeal on monetary ground by the Appellant Commissioner is allowed.

2. Appeal is dismissed as withdrawn.

**(DR.SUVENDU KUMAR PATI)
MEMBER(JUDICIAL)**

**(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)**